

**THE GOA SCHOOL EDUCATION (AMENDMENT) BILL, 2022**  
**(Bill No. 37 of 2022)**

**A**

**BILL**

further to amend the Goa School Education Act, 1984 (Act 15 of 1985).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

1. **Short title and commencement** - (1) This act may be called the Goa School Education (Amendment) Act, 2022.

(2) it shall come into force at once.

2. **Amendment of Section 4** - In Section 4 of the Goa School Education Act, 1984 (Goa Act No. 15 of 1985) (hereinafter referred to as the "principal Act"), -

(i) for sub-section (4), the following sub-section shall be substituted, namely:-  
“(4) Where a school is established without prior permission of the Director, he may, after giving the managing committee or the manager of such school a reasonable opportunity of showing cause against the proposed action, take over the management of such school for a limited period not exceeding three years.”;

(ii) after sub-section (4), the following sub-section shall be inserted, namely:-  
“(4A) Where an additional class is opened in an existing school, without the prior permission of the Director, he may, after giving the managing committee or the manager of such school a reasonable opportunity of showing cause against the proposed action, withdraw the recognition of such school.”.

3. **Amendment of Section 19.**- In section 19 of the principal Act, for sub-section (4), the following sub-section shall be substituted, namely:-

“(4) Where any aided school collects fees or any other charges or receives any other payment beyond the prescribed limit fixed by the Director, he may, after giving the managing committee or the manager of such school a reasonable opportunity of showing cause against the proposed action, take over the management of such school for a limited period not exceeding three years.”.

4. **Amendment of Section 23** - In section 23 of the principal Act, in sub-section (1), for the expression “he shall be punished with imprisonment for a term which may extend to three months or with fine which may extend to one thousand rupees or with both”, the expression “he shall be punished with fine which shall not be less than ten thousand rupees, but which may extend to fifty thousand rupees” shall be substituted.

**Statement of Objects and Reasons.**

The Bill seeks to amend section 4, 19 and 23 of the Goa School Education Act, 1984 (Act 15 of 1985) so as to decriminalize the provisions of imprisonment as specified in said sections of the said Act.

This Bill seeks to achieve above object.

**Financial Memorandum**

No financial implications are involved in this Bill

**Memorandum Regarding Delegated Legislation**

No delegated legislation is envisaged in this Bill.

Panaji - Goa  
20<sup>th</sup> July, 2022

**Pramod Sawant**  
Minister for Education

Assembly Hall,  
Porvorim - Goa

**Namrata Ulman,**  
Secretary (Legislative  
Assembly of Goa)